

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 443 of 2014 in DFR No. 2635 of 2014

Dated : 15th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Adani Power Maharashtra Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Vikram Nankani, Sr. Adv. Along with
Ms Poonam Verma, Mr. Pranav Vyas
and Mr. Gaurav Dudeja

Counsel for the Respondent (s) : Mr. Kiran Gandhi and Ms. Ramani
Taneja for Resp. No.2
Mr. Buddy Ranganathan for MERC

ORDER

Learned counsel for the respondent No.2 who claims to be the main contesting party seeks some time for filing reply. He is permitted to file within two weeks. He is permitted to file vakalatnama today.

Learned counsel for the applicant/appellant seeks some time to file rejoinder after filing the reply. The appellant can file the same within four weeks from today. The appellant is directed to implead Prayas Energy Group as a respondent and to move the application to this effect within two weeks.

List the matter for hearing on condonation of delay namely IA No. 443 of 2014 on **15th January, 2015**. In the meantime, rejoinder on behalf of appellant may be filed.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/rt